

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21077 of 2018

[Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-MS-024-2018-19 dated 25/04/2018 passed by the Commissioner of Central Tax, Belgaum (Appeals)]

Shri Satyam Techno Park

Sai Tower Udgir Road
Bidar – 585 403
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax And
Central Excise, Belgaum**

No.71, Club Road, Belgaum – 590 001
Karnataka

Respondent(s)

Appearance:

Mr. Pradyumna G.H. Advocate
BVC & CO., 1st Floor,
No. 371, 8th Main, Sadashiva Nagar,
Bangalore – 560 080
Karnataka

For the Appellant

Mr. Rama Holla, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20462 / 2020

Date of Hearing: 18/08/2020

Date of Decision: 18/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **18/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

iss...